



Government of Jammu and Kashmir  
**Finance Department**  
Civil Secretariat, Jammu

**Notification**  
Jammu, the 28<sup>th</sup> March, 2018

NO 146.- In exercise of the powers conferred by section 164 of the Jammu and Kashmir Goods and Services Tax Act, 2017 (Act No. V of 2017), the State Government hereby appoints the 1<sup>st</sup> day of April, 2018, as the date from which the provisions of sub-rule (ii) of rule 2 (other than clause (7)), (iii), (iv), (v), (vi) and (vii) of rule 2 of SRO notification No. 146 of 2018 dated 27.03.2018 are made applicable.

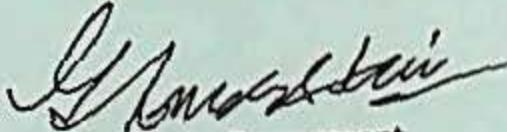
By order of the Government of Jammu & Kashmir.

Sd/-  
(Navin K. Choudhary), IAS  
Principal Secretary to Government  
Finance Department  
Dated:28.03.2018

Et-Est/GST/119/2017

Copy to:-

1. Secretary, GST Council, New Delhi.
2. All financial Commissioners.
3. Principal Resident Commissioner, J&K Government, New Delhi.
4. Principal Secretary to Hon'ble Governor.
5. All Principal Secretaries to Government.
6. Principal Secretary to Hon'ble Chief Minister.
7. All Commissioner/Secretaries to Government.
8. Divisional Commissioner, Jammu/Kashmir.
9. Excise Commissioner, J&K, Srinagar
10. Commissioner, Commercial Taxes, J&K Srinagar.
11. Additional Commissioner, Commercial Taxes (Adm) Jammu/Kashmir.
12. Additional Commissioner, Commercial Taxes Tax Planning, J&K.
13. Pvt. Secretary to Hon'ble Finance Minister.
14. Pvt. Secretary to Hon'ble Minister of State for Finance.

  
Under Secretary to Government  
Finance Department